

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6828

ANSWERED ON:08.05.2013

SIXTH REPORT OF ARC

Kanubhai Patel Jayshreeben; Singh Rajkumari Ratna; Sinh Dr. Sanjay

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Administrative Reforms Commission has submitted its Sixth Report;
- (b) if so, the details thereof along with the main features of the report; and
- (c) the follow-up action taken by the Government on the recommendations of the Commission?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): Yes, Madam. The Sixth Report titled 'Local Governance' by the 2nd Administrative Reforms Commission deals with local governance, both rural and urban, like Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs). This report contains recommendations inter-alia on the Constitution of the State Election Commission, Devolution of Powers and Responsibility to Local Bodies, Capacity Building for Self Governance, Decentralized Planning, Accountability and Transparency, Implementation of Panchayati Raj (Extension to Schedule Areas) Act {PESA}, Resource Generation by the Panchayats and Property Tax Reforms etc.

(c): The report has been considered by the Group of Ministers and shared with the concerned Central Ministries/Departments and States for implementation. Periodic meetings are held with the Central Ministries/Departments and States to review the status of the implementation.